

SECTION PIL (WRIT)

MATTER FOR: 27.02.2024  
COURT NO: 03  
ITEM NO: 28

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

**WRIT PETITION (CIVIL) NO. 648 OF 2020**  
(Under Article 32 of Constitution of India)

Veterans Forum for Transparency in public life  
through its General Secretary  
Wing Commonder (Retd) Bishwanath Prasad Singh

...Petitioner

VERSUS

Union of India

...Respondent

**OFFICE REPORT**

The Writ petition above mentioned was listed before the Hon'ble Court on 22.07.2020 when the following order was passed:-

“Issue notice returnable in two weeks.”

It is submitted that pursuant to above order show cause notice returnable for 07.08.2020 was issued to sole respondent through speed post on 31.07.2020. As per track report notice has been delivered on 03.08.2020.

Service of show cause notice is complete.

Thereafter, the Writ petition above mentioned was listed before the Hon'ble Court on 03.11.2022 & 12.12.2022 when the Court was pleased to pass the following order :-

**Order dated 03.11.2022**

“XXX XXX XXX

No doubt as the learned counsel for the Central Government contends that the implementation has to take place by the States but then the Central Government has the responsibility to fix the rates.

The Central Government to file an affidavit as to whether the needful has been done or not insofar as the role of the Central Government is concerned. The affidavit to be filed within four weeks. Thereafter it will be taken on record, subject to deposit of costs of Rs. 20,000/- in this Court.

List on 12.12.2022. .”

**Order dated 12.12.2022**

“The counter affidavit has still not been filed, naturally the Central Government will have to deposit costs of Rs.20,000/- with the Supreme Court Advocate-on-Record Welfare Fund within two weeks.

Counter affidavit be now filed within three weeks and if it is not done then they have to deposit costs of Rs.50,000/-.

List in the second week of February, 2023. .”

It is submitted that a Certified copy was issued to Union of India/sole respondent through speed post on 16.12.2022.

It is further submitted that Mr. G. S. Makker, Advocate has on 3.01.2023 filed Vakalatnama/Appearance alongwith an Affidavit on behalf of Union of India/sole respondent. The said Affidavit was defective for the reasons that:-1) Proof of deposit of cost not filed in terms of Hon'ble Court's orders dated 3.11.2022 & 12.12.2022. 2) Annexures are of dim impression/font size is small. The counsel has not cured the defects despite this Registry's letter dated 18.01.2023. However, the said Affidavit was placed with the paper books for the kind perusal of the Hon'ble Court.

Thereafter, the Writ petition above mentioned alongwith I. A. D. No. 31500 of 2023 (Application for waiver of cost) was listed before the Hon'ble Court on 13.02.2023 with office report dated 11.02.2023 when the Court was pleased to pass the following order :-

**Order dated 13.02.2023**

“Learned counsel for the petitioner seeks time to file rejoinder affidavit as the counter affidavit has been filed only recently.

The rejoinder affidavit be filed within two weeks, as prayed for.

List after four weeks.

**IA NO. D.NO. 31500/2023- FOR WAIVER OF COST**

The application is dismissed. The costs be deposited with the Supreme Court Mediation and Conciliation Project Committee (MCPC) within two weeks.”

It is next submitted that Mr. G. S. Makker, Advocate has again on 14.02.2023 filed an “Affidavit on behalf of Union of India” and same is placed with the paper books for the kind perusal of the Hon'ble Court. Mr. G. S. Makker, Advocate on 23.02.2023 filed proof of cost of Rs. 20000/- (Twenty Thousand) deposited with Supreme Court Mediation and Conciliation Project Committee (MCPC).

It is further submitted that Mr. Danish Zubair Khan, Advocate for the petitioner has on 27.02.2023 filed Rejoinder Affidavit and same is placed with the paper books for the kind perusal of the Hon'ble Court.

It is lastly submitted that no further document has been filed, so far.

The Writ petition above mentioned is listed before the Hon'ble Court with this office report.

Dated this the 26<sup>th</sup> day of February, 2024.

Sd/-  
ASSISTANT REGISTRAR